

**CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi**

OA No.301/2017

New Delhi this the 25th day of January, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N.Shrivastava, Member (A)**

Shri Pankaj Kalra
Aged about 46 years
UDC in CBI
S/o Late Shri C.P.Kalra
R/o D-4/33, Sector-15
Rohini, Delhi-110 089.

..... Applicant

(By Advocate: Shri Ajesh Luthra)

VERSUS

1. Central Bureau of Investigation
Through its Director
CGO Complex, Lodhi Road
New Delhi – 110 003.

2. Central Bureau of Investigation
Through its Head of Branch
Indira Nagar, Seemadwar
Dehradun, U.K.-248006.Respondents

(By Advocate: Shri Hanu Bhaskar)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard Shri Ajesh Luthra, counsel for the applicant and Shri Hanu Bhaskar, who appeared on receipt of advance notice on behalf of the respondents.

2. The applicant, a UDC in the respondent-Central Bureau of Investigation and working at Dehradun questioned the impugned Annexure-A/1 Order dated 30.12.2016 transferring him from Dehradun to Bangalore on administrative grounds. In pursuance of the impugned order that the applicant was relieved from Dehradun. It is submitted that the applicant has

made a representation dated 30.12.2016 (Annexure-10) which was sent on 03.01.2017 to the Director, Central Bureau of Investigation, Head Office New Delhi ventilating his grievances against the impugned transfer order. However, no orders have been passed till date thereon.

3. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the Annexure A-10 representation dated 30.12.2016 (Sent to CBI on 03.01.2017) of the applicant and pass an appropriate reasoned and speaking order thereon within four weeks from the date of receipt of a copy of this order. The joining of the applicant at Bangalore shall not prejudice his rights. No costs.

Let a copy of the O.A, be enclosed to this order.

(K.N.Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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